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(2020) 10 P&H CK 0125

High Court Of Punjab And Haryana At Chandigarh

Case No: Criminal Miscellaneous Petition (M) No. 25088 Of 2020

Mohammad Yasin APPELLANT

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State Of Punjab RESPONDENT

Date of Decision: Oct. 8, 2020

Acts Referred:

• Code Of Criminal Procedure, 1973 - Section 439

• Narcotic Drugs And Psychotropic Substances Act, 1985 - Section 22, 37(1)(b), 50, 57

• Indian Medical Council Act, 1956 - Section 15

Hon'ble Judges: Suvir Sehgal, J

Bench: Single Bench

Advocate: Nikhil Kumar, V.G. Jauhar

Final Decision: Dismissed

Judgement

Sr. No., FIR No. and Particulars, Offence under

1.,"FIR No.88/2016 lodged at

Police Â Station Â Shahkot.

District Jalandhar", "Section Â 22 Â

of Â NDPS Act andÂ

420Â IPCÂ and

Section Â 15, Â Â

Medical

Council Act.

2.,"FIR No.141 dated 01.06.2017,

registered at

P.S. Shahkot, District

Jalandhar","Section Â 22 Â

of Â NDPS Act

3.,"FIR No.323 dated

21.12.2017, Â registered at

P.S.Shahkot, District Jalandhar.", "Section Â 22 Â

of Â NDPS Act

4.,"FIRÂ Â Â Â Â Â Â Â Â

No.02Â Â Â Â Â Â Â Â dated

02.01.2020 registered Â

at Police Station Shahkot, District

Jalandhar (present FIR)", "Section 22/29 of NDPS

Act.